

[Mr. Speaker]

coming up. I say it is out of order, but once again the hon. Member gets up and says it is in order; and he wants to satisfy me. It is absolutely out of order.

Shri Braj Raj Singh: I have got a right to explain how it is in order.

Mr. Speaker: How is it in order? I have already made up my mind that it is not in order.

Shri Tangamani (Madurai): In this connection, I want to make a submission. Several Members apply for leave for reasons of sickness, for reasons of private work or they have gone abroad. We find that in certain cases, there are Members who are detained under the Preventive Detention Act and who are sentenced for five or six months during many of these agitations.

Mr. Speaker: What does he want?

Shri Tangamani: A different method must be followed for those Members who are unable to come because they have been detained in jail. I know the case of Shri Muthuramalinga Thevar who has been in jail for more than one year under the Preventive Detention Act. There must be some way by which we can bring it to your notice. This is the only occasion in which we can bring it.

Shri M. L. Dwivedi (Hamirpur): If legislators who are the framers of law break the law, I think there should be different criteria... (Interruptions).

Mr. Speaker: Order, order. These are only the Minutes of the sittings (Eighth and Ninth) of the Committee on Absence of Members from the Sittings of the House held during the Fifth Session—not even the Report of the Committee. Whoever wants to make a suggestion regarding grant of leave or refusal of leave will be allowed to do so when the Report is

placed before the House and the House is called upon to agree with the Report. At that time, it is open to an hon. Member to say that leave ought not to be granted and for another hon. Member to say that he is in jail and therefore he ought to be brought to Delhi.

Shri Braj Raj Singh: May I submit that that Report is not coming before the House now as we are adjourning today and it will come only in the next session? So what shall happen to it?

Mr. Speaker: Then it shall come in the next session.

12.41 hrs.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 25th September, 1958, from the Commissioner of Police, Calcutta:

“Shrimati Renu Chakravartty, Member, Lok Sabha, was arrested under sections 143/145, Indian Penal Code, 11 West Bengal Security Act, 62A Calcutta Police Act at 1735 hours on 25th September 1958, on Esplanade Row, East Calcutta, in connection with food movement to violate section 144, Criminal Procedure Code Order enforced in West Bengal Secretariat area in Calcutta. She is lodged in Presidency Jail. Confirmation letter follow”.

CONVICTION OF A MEMBER

Shri S. M. Banerjee (Kanpur): May I submit that another Member, Shri Prabhat Kar was arrested on the 22nd...

Mr. Speaker: Order, order. I read out to the House what has been sent to me. If the hon. Member has got it, I will get it in due course